

ITEM NO.12

COURT NO.11

SECTION XIV

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CIVIL) Diary No.968/2026

**[Arising out of impugned final judgment and order dated 08-01-2025
in WPC No. 115/2025 passed by the High Court of Delhi at New Delhi]**

MAHANAGAR TELEPHONE NIGAM LIMITED (MTNL)

Petitioner(s)

VERSUS

MICRO AND SMALL ENTERPRISE FACILITATION COUNCIL & ORS.Respondent(s)

**[IA No. 34041/2026 - CONDONATION OF DELAY IN FILING
IA No. 34042/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT]**

Date : 06-02-2026 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN**

**For Petitioner(s) :Mr. Raghavendra P. Shankar, A.S.G.
Mr. Abhishek Chandra Mishra , AOR
Mr. Chandan Kumar, Adv.
Mr. Vikram Sharma, Adv.
Mr. Aas Mohammed, Adv.
Ms. Shama Parveen, Adv.**

For Respondent(s) :

**UPON hearing the counsel, the Court made the following
O R D E R**

Delay condoned.

**Application for exemption from filing a
certified copy of the impugned judgment is allowed.**

Issue notice.

Tag with C.A. No.1016/2025, titled

**'M/s. Tamil Nadu Cements Corporation Ltd Vs. Micro
And Small Enterprises Facilitation Council and**

anr.'

The proceedings initiated under Section 34 of the Arbitration and Conciliation Act, 1996, shall be taken up without insisting on the petitioner making a pre-deposit.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(NIKITA SINGH)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.968/2026

[Arising out of impugned final judgment and order dated 08-01-2025 in WPC No. 115/2025 passed by the High Court of Delhi at New Delhi]

MAHANAGAR TELEPHONE NIGAM LIMITED (MTNL)

Petitioner(s)

VERSUS

MICRO AND SMALL ENTERPRISE FACILITATION COUNCIL & ORS.Respondent(s)

[IA No. 34041/2026 - CONDONATION OF DELAY IN FILING
IA No. 34042/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT]

Date : 06-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Mr. Raghavendra P. Shankar, A.S.G.
Mr. Abhishek Chandra Mishra , AOR
Mr. Chandan Kumar, Adv.
Mr. Vikram Sharma, Adv.
Mr. Aas Mohammed, Adv.
Ms. Shama Parveen, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing a
certified copy of the impugned judgment is allowed.

Tag with C.A. No.1016/2025, titled
'M/s. Tamil Nadu Cements Corporation Ltd Vs. Micro
And Small Enterprises Facilitation Council and
anr.'

The proceedings initiated under Section 34 of the Arbitration and Conciliation Act, 1996, shall be taken up without insisting on the petitioner making a pre-deposit.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(NIKITA SINGH)
COURT MASTER (NSH)